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(i)]

Government of India
Ministry of Finance
Department of Revenue
(Central Board of Excise and Customs)

Notification No. 19/2015-Customs (N.T.)

New Delhi, the 09th February, 2015

G.S.R..... (E).- In exercise of the powers conferred by clause (aa) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, hereby makes following further amendments in the notification of the Governemnt of India in the Ministry of Finance (Department of Revenue) No. 12/97-CUSTOMS (N.T.), dated the 2nd April 1997, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 193 (E), dated the 2nd April, 1997, namely:-

In the said Notificatin, in the Table, against serial number 10 relating to the State of Rajasthan, after item (vii), in column (3) and (4), the following item number and the entries shall respectively be inserted, namely:-

(3)	(4)
"(viii) Hindaun City, District Karauli.	Unloading of imported goods and loading of export goods".

[F. No. 434/17/2012-Cus IV)

(R. P. Singh)
Director (Customs)

Note: The Principal Notification No. 12/97-CUSTOMS (N.T.), dated the 2nd April, 1997, was published in the Gazette of India, Extraordinary, Part II Section 3, Sub-section (i) *vide* number G.S.R. 193 (E), dated the 2nd April, 1997 and last amended *vide* notification No. 88/2014-Customs (N.T.), dated the 26th September, 2014 *vide* number G.S.R. 696 (E), dated the 26th September, 2014.